

**Government of Jammu and Kashmir**  
**Department of Law, Justice and Parliamentary Affairs**  
Civil Secretariat  
Srinagar/Jammu

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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In-charge (OIC) Litigation.

**GOVERNMENT ORDER NO:- 3893 – JK (LD) of 2026**  
**DATED:- 25 - 03 - 2026**

Sanction is hereby accorded to the appointment of officer's of Home Department as mentioned in annexure to this Government Order as Officer In-charge Litigation (OIC) in the cases indicated against each including contempt petition, if any, pending before Hon'ble Supreme Court of India/Hon'ble High Court of Jammu and Kashmir/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-  
(Achal Sethi)

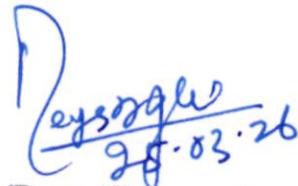
Commissioner/Secretary to Government

Dated:- 25.03.2026

No:-LAW-OIC/3/2026

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to the Government, Home Department.
3. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned.
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

  
25.03.26

(Reyaz Ali)

Deputy Legal Remembrancer

**Annexure to the Government Order No. 3893-JK (LD) of 2026 dated 25.03.2025.**

<b>S.No.</b>	<b>Title of the case</b>	<b>OIC</b>
1	Case titled UT of J&K through P/S, Domana Vs Subash Chander Sharma, FIR No. 70/2024 of P/S Domana U/S 376 IPC and 3/4 POCSO Act	Mr. Mudhasar Choudhary, SDPO Domana
2	WP(C) No. 56/2026 titled Shafeeq Ahmad Sheikh (Pandith) Vs. Union Territory of Jammu & Kashmir and others.	Mr. Abdul Hamid, Dy. SP Security Kashmir

*Neysyale*

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